

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
REGIONAL BENCH AT HYDERABAD**

Division Bench  
Court - I

**Appeal No. ST/255/2009**

(Arising out of Order-in-Original (Revision) No.32/2008-ST dated 26.12.2008 passed by  
CCCE & ST, Hyderabad - II)

**CMC Limited**

..... **Appellant(s)**

**Vs.**

**CCCE & ST, Hyderabad - II**

..... **Respondent(s)**

**Appearance**

None for the Appellant.

Shri A.V.L.N. Chary, Superintendent/AR for the Respondent.

**Coram:**

**HON'BLE Mr. M.V.Ravindran, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. Venkata Subba Rao, MEMBER (TECHNICAL)**

**Date of Hearing: 14.11.2018**

**Date of Decision: 14.11.2018**

**FINAL ORDER No. A/31511/2018**

**[Order per: M.V.Ravindran.]**

1. When this matter was called out, none appeared for appellant nor there is a request for adjournment. It seems that appellant is not interest in prosecuting the appeal. Accordingly, the appeal stands dismissed for non-prosecution.

(Dictated and pronounced in the open Court)

**(P.VENKATA SUBBA RAO)  
MEMBER (TECHNICAL)**

Veda

**(M.V. RAVINDRAN)  
MEMBER (JUDICIAL)**